

ITEM NO.801

COURT NO.4

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Original Suit (s). No(s).1/2024

STATE OF KERALA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

Date : 13-03-2024 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Gopalkrishna Kurup, Adv. General  
Mr. C. K. Sasi, AOR  
Mr. V. Manu, Adv.  
Ms. Meena K. Poullose, Adv.  
Ms. Anusha Nagarajan, Adv.

For Respondent(s) Mr. N. Venkatraman, A.S.G.  
Mr. Raj Bahadur Yadav, AOR

UPON being mentioned, the Court made the following  
O R D E R

1. On the oral mentioning, we have heard Shri Kapil Sibal, learned senior counsel for the plaintiff-State and Shri N. Venkatraman, learned Additional Solicitor General on behalf of Union of India. A self-explanatory unsigned note, handed over by learned ASG during the course of hearing, is kept on record.
2. Learned counsel for the parties are permitted to give a brief note of their submissions along with the proposed questions of law that may arise for determination in the suit, before the next date of hearing.
3. Post the matter for hearing on interim stay on 21.03.2024 as Item No.1.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)